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F.NO 01/60/162/18/AM-26/PRC
Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Vanijya Bhavan, New Delhi-110011
Dated, // the August, 2025

CORRIGENDUM

Subject:-Corrigendum in respect of Case No. 24 of PRC Meeting No.07AM26 held on 03.07.2025-reg.

The request of M/s. Surmount Laboratories Pvt. Ltd; Mumbai considered before PRC in its meeting PRC Meeting No. 07AM26 held on 03.07.2025 (Case No.24). Decision of the PRC in the firm's case was mentioned as under:-

Subject: Request For Extension of EOP against Advance Authorization No. 0310837418 dated 27.07.2020.

Applicant Statement: As per your decision 02.04.2025: to discussed the matter at length and decided to seek a details report and comments from RA Mumbai. said subject now we request to validate EOP period for 12 months up to 08.06.2022 to update said import against export made and close said advance Authorization from RA Mumbai kindly note that we received mail from concern customs authority subject " final intimation of expiry of export obligation period AA no 0310837418/27.07.2020" twice request to consider EOP extension upto 08.06.2022 to closure said AA.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0710116705 dated 06.07.2020 for revalidation purpose up to 08.06.2022 subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

2. Now, the decision of PRC Meeting No.7AM26 in respect of the firm's application may be read with correct AA No. as under:-

Decision: " The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0310837418 dated 27.07.2020 for revalidation purpose up to 08.06.2022 subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

This issues with the approval of Competent Authority.


(Sanjay Kumar)
Dy. Director General of Foreign Trade